

NATIONAL COMPANY LAW TRIBUNAL
COURT-V, MUMBAI BENCH

223. CP/118(MB)2021

IN THE MATTER OF

Bahirji A Ghorpade

... Petitioner

Vs

Skf India Limited

... Respondent

U/s 59 of the Companies Act, 2013

Order Delivered on 24.04.2024

CORAM:

MS. REETA KOHLI,
MEMBER (J)

MS. MADHU SINHA,
MEMBER (T)

Appearance through VC/Physical/Hybrid Mode:

For the Applicant:

For the Respondent:

ORDER

Adjourned to **08.05.2024.**

Sd/-
MADHU SINHA
Member(Technical)

Sd/-
REETA KOHLI
Member(Judicial)

/Ziyaul/